

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42088 of 2016

(Arising out of Order-in-Original No.02/2016 (ST) (Reassigned) dt.15.02.2016 passed by Commissioner of Central Excise, Chennai-III Commissionerate, Chennai)

Vijaya Hotels Pvt Ltd

Appellant

(Now known as Green Park Hotels & Resorts Ltd)
No.183, NSK Salai, Vadapalani, Chennai - 600 026
Vs

The Commissioner of Central Excise,

Respondent

Chennai III Commissionerate
26/1, M.G.Road, Nungambakkam, Chennai - 600 034

APPEARANCE:

For the Appellant : Sh.Sai Prashanth, Advocate
For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021

DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41564 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr